

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 106
(IB)-59(PB)/2019

IN THE MATTER OF:

Sunita Mangal

..... Petitioners/Applicant

v.

Vardhman Estate and Developers Pvt. Ltd.

..... Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 28.05.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. S.K. Sharma, Adv.

For the Respondent

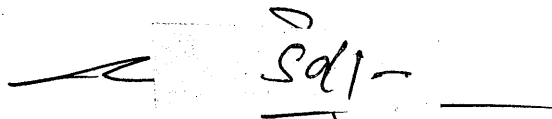
Mr. Rohit Mehra, Adv.

ORDER

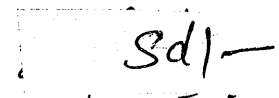
Mr. Rohit Mehra, Ld. Counsel states that there is a change of counsel. He seeks and is granted time to file vakalatnama, Board Resolution and reply within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 02.07.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

28.05.2019
Ritu Sharma